

**Central Administrative Tribunal
Principal Bench**

O.A. No. 3323/2016

New Delhi this the 20th day of September, 2017

**Hon'ble Sh. Shekhar Agarwal, Member (A)
Hon'ble Sh. Raj Vir Sharma, Member (J)**

1. Priyanka Meena,
Aged About 24 years,
D/o Sh. Kadu Ram Meena,
R/o B-81, Gali No. 9, Phase-3, Prem Nagar,
Najafgarh, New Delhi-110043.
2. Ram Das Meena
Aged About 28 years,
D/o Sh. Radhey Shyam Meena,
R/o Village Sengarpura, Post Looloj,
Tehsil – Sapotra, Distt. Karauli, Rajasthan-322218
3. Bane Singh Meena,
Aged About 24 years,
S/o Sh. Govind Sahay Meena,
R/o V.P. Nangpal Sherpur, Tehsil-Todabhim,
Distt. Karauli, Rajasthan-322238.
4. Bharat Lal Meena
Aged About 28 years,
S/o Sh. Shyam Lal Meena,
R/o V.P. Boni, Tehsil –Todabhim
Distt. Karauli, Rajasthan-321611
5. Mamta Kumari Meena
Aged About 26 years,
D/o Sh. Amar Singh Meena,
R/o V/P Medi, Tehsil Gangapur City,
Distt. Sawai Madhopur, Rajasthan-322219
6. Lokesh Kumar Meena,
Aged About 26 years,
S/o Sh. Radha Kishan Meena
R/o V/P Gandrawa, Tehsil Sikrai, Distt. Dausa,
Rajasthan-303501
7. Kailash Chand Meena,
Aged About 26 years,
S/o Sh. Mool Chand Meena,
R/o Vill. Kherli Lodha, Post-Hasanpur,
Tehsil Laxmangarh, Distt. Alawar,
Rajasthan-321607
8. Seema Kumari Meena,
Aged About 28 years,

D/o Sh. Bheekam Meena
 R/o Village + Post Khandip, Tehsil-Gangapur City
 Distt. Sawai Madhopur,
 Rajasthan – 322205

9. Hema Kumari Meena,
 Aged About 29 years,
 D/o Sh. Harvan Meena,
 R/o Satha, Tehsil Mahura,
 Distt. Dausa, RajasthanApplicants

(By Advocate: Mr. M.K. Bhardwaj)

Vs.

Govt. of NCT of Delhi & Ors. through:

1. The Chief Secretary,
 Govt. of NCT of Delhi,
 New Secretariat, IP Estate, New Delhi.

2. The Principal Secretary (Services),
 Govt. of NCT of Delhi,
 New Secretariat, IP Estate, New Delhi.

3. Delhi Subordinate Service Selection Board,
 Through its Chairman,
 FC-18, Institutional Area, Karkardooma,
 Delhi.Respondents

(By Advocate: Ms. Sangeeta Tomar)

ORDER (ORAL)

Mr. Shekhar Agarwal, Member (A)

This OA has been filed seeking the following reliefs :-

"i) to declare the action of respondents in not declaring the applicants as selected for appointment to the post of Assistant Teacher Nursery against post code 03/13 as illegal and arbitrary and direct the respondents to treat the applicants as selected candidate against the notified vacancies of post code 03/13 and give them appointment to the post of Assistant Teacher Nursery with all consequential benefits.

ii) To direct the respondents to declare the applicants selected on account of meeting all the eligibility conditions and give them appointment to the post of Assistant Teacher Nursery from the date of appointment of other selected candidates with all consequential benefits including arrears of pay.

- iii) To allow the OA with cost.
- iv) Any other orders may also be passed as this Hon'ble Tribunal may deem fit and proper in the existing facts and circumstances of the case."

2. Today when this matter was taken up, learned counsel for the respondents has produced a copy of the revised result declared by the respondents on 07.03.2017, according to which all the applicants have been declared successful in the ST category and have been recommended for appointment. Ms. Sangita Tomar appearing for the respondents submits that now the candidature of the applicants shall be processed further in accordance with law.

3. In view of the aforesaid, we dispose of this OA at this stage with a direction to the respondents to process the candidature of the applicants further and in case they are not ineligible for any other reason, they shall be offered appointment as Assistant Teacher. On being so appointed they shall also be entitled to consequential benefits of seniority and pay fixation. The above benefits shall be granted to the applicants within a period of eight weeks from the date of receipt of certified copy of this order.

No costs.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

/sarita/

